

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2847
ANSWERED ON:06.12.2001
RULES FOR SETTING UP OF HIGH COURT BENCHES
HARIBHAI PARTHIBHAI CHAUDHARY;MANSOOR ALI KHAN

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the rules for setting up a bench of a High Court;
- (b) whether efforts have been made for setting up a or the Gujarat High Court in south Gujarat; and Bench
- (c) if not, the reasons for not setting up a Bench in the said areas so far?

Answer

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS.(SHRI ARUN JAITLEY) In its report, the Jaswant Singh Commission suggested the broad principles and criteria to be followed while deciding the question of expediency and desirability of establishment of a Bench of a High Court away from the principal seat and the factors to be kept in view in selecting the venue of the said Bench. The report of the Commission was placed in the Parliament Library on 15.10.86, and was laid on the Table of the Rajya Sabha and Lok Sabha on 20.4.87 and 21.4.87 respectively, which may be referred to. The question of opening an High Court Bench is considered by the Central Government in the light of these principles and criteria as and when a proposal is received from the State Government in consultation with the Chief Justice of the concerned High Court.

(b) & (c) The setting up of a Bench of a High Court away from its principal seat is considered on a complete proposal from the concerned State Government with the consent of the Chief Justice of that Court. No complete proposal for setting up of a High Court in South Gujarat has been received.